

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 9374/2024

[Arising out of impugned final judgment and order dated 01-07-2024
in BA No. 1606/2024 passed by the High Court of Delhi at New Delhi]

ZEESHAN HAIDER

Petitioner(s)

VERSUS

DIRECTORATE OF ENFORCEMENT

Respondent(s)

([PART HEARD BY :- HON'BLE MR. JUSTICE ABHAY S. OKA AND HON'BLE
MR. JUSTICE AUGUSTINE GEORGE MASIH, JJ.] [AT 2.00 P.M.]
(IA No. 150756/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)

WITH

SLP(Crl) No. 9576/2024 (II-C)
(IA No.154655/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT and IA No.154656/2024-EXEMPTION FROM FILING O.T.)

Date : 03-12-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s)

(SLP (Crl.) No.9374/2024)

Mr. Vikram Chaudhri, Sr. Adv.
Mr. Rajat Bhardwaj, AOR
Ms. Ankita M. Bhardwaj, Adv.
Mr. Kaustubh Khanna, Adv.
Mr. Saurav Kekroda, Adv.
Mr. Arveen Sekhon, Adv.
Mr. Rishi Sehgal, Adv.
Ms. Muskan Khurana, Adv.

(SLP (Crl.) No.9576/2024)

Mr. Sudhir Naagar, AOR
Mr. Manish Baidwan, Adv.
Mr. Ankit Sharma, Adv.
Ms. Tanisha Kaushal, Adv.
Ms. Rajshree Singh, Adv.
Mr. Arun Kumar Nagar, Adv.
Mr. Roop Chaudhary, Adv.

For Respondent(s) Mr. Suryaprakash V.Raju, A.S.G.
Mr. Zoheb Hussain, Adv.
Mr. Annam Venkatesh, Adv.
Mr. Arkaj Kumar, Adv.
Mr. Vivek Gurnani, Adv.
Mr. Sushil Raaja, Adv.
Mr. Samrat Goswami, Adv.
Mr. Animesh Upadhyay, Adv.
Mr. Arvind Kumar Sharma, AOR
Ms. Aditi Singh, Adv.
Mr. Anand Kirti, Adv.
Ms. Deepika Gahlot, Adv.

UPON hearing the counsel the Court made the following
O R D E R

We have perused the affidavit of undertakings filed by the petitioners.

As far as undertaking in SLP (Crl.) No.9374/2024 is concerned, the statement made in paragraph 2 is completely incorrect. We have had directed to the petitioner to give undertaking. We have only suggested during the course of hearing that if the petitioner gives an undertaking, the case of the petitioner for grant of bail can be considered. Even first sentence of paragraph 4 of the undertaking cannot be accepted.

As regards undertaking given by the petitioner in SLP (Crl.) No.9576/2024, we find that the same is vague and cannot be accepted.

To enable both the petitioners to given appropriate undertakings, list on 11th December, 2024 at 2.00 p.m.

(KAVITA PAHUJA)
AR-cum-PS

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR